		(Rs. Crores) Deficit () Surplus (+)
10. Madhya Pradesh		
11. Maharashtra		
12. Manipur	·· ·	+ 0.39*
13. Meghalaya	1 . E	N.A.*
14. Nagaland	1	+ 0.17
15. Orissa		- 0.01°
16. Punjab	5 1	19.64
17. Rajasthan		3.77
18. Tamil Nadu		
19. Tripura		- 2,78
20. Uttar Pradesh		+ 3.94*
21. West Bengal	· •	
TOTAL		166.31
		[193.28]
		[+ 26.97]

Vote on Account Budgets.

Note: The above figures do not include additional resources mobilisation/ economy measures announce! in the Budget speeches and later.

Branches of Nationalised Banks opened in Backward Area of Orissa

•42. SHRIMATI SARASWATI PRA-DHAN: Will the Minister of FINANCE be pleased to s'ate :

(a) the number of branches of nationalised banks opened in the backward areas of Orissa State during the last two years;

(b) the number of such branches that are proposed to be opened during the current year; and

(c) the concessions that are admissible to residents of the backward areas in the matter of bank credit ?

THE MINISTER OF FINANCE (SHRI Y. B. CH A VAN) : (a) During 1972 and 1973, public sector banks opened II and 15 offices respectively in the backward districts of Orissa;

(b) In pursuance of the directive of the Reserve Bank of India, all commercial banks

are now formulating three year rolling plans for branch expansion. Banks are currently engaged in finalising the plan for the period 1974-76. However, the Reserve Bank of India has indicated that as at the end of January, 1974, public sector banks had on hand 12 licences/allotments for opening offices in these districts.

to Questions

(c) In the districts identified by the Planning Commission as industrially backward as aslo in the districts in which SFDA/MFAL Projects are under implementation, public sector banks are implementing the Differential Interest Rate Scheme under which small loans for productive endeavours are given to eligible borrowers at a concessional rate of 4% per annum. Besides, industrial projects set up in these backward districts are also eligible for concessional finance from- tl e financial institutions.

Report of Committee on disposal of confiscated Luxury Goods

43. SHRIMATI SARASWATI PRADHAN: Will the Minister of FINANCE be pleased to state :

(a) whether Government have taken a decision on the Report of the Committee on dispjsal of confiscated luxury and consumer goods; and

(b) if the answer to part (a) above be in the negative, the reasons for the delay?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K.R. GANESH): (a) and (b) The recommendations contained in the Report of the Committee and Government's decisions thereon are indicated as in the enclosed statement. Decision has been taken on 12 out of 14 recommendations. Action is due on the first two recommendations concerning the sale of consumer goods through departmental retail shops and the quantum of discount to be given to cooperatives lifting such goods. Because of the heavy seizures which are now being made, the problem has assumed new dimensions. Department of Community Development and Cooperation are also concerned in this matter. The whole matter is trader close examination before Government take a final view.